

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 20567 OF 2009

Between:

1. Marneni Ravinder Rao, S/o. Mandava Rao, aged 45 years, Occ: Z.P.T.C. MEMBER, R/O. Inavolu, Verdhannapet Mandal, Warangal District.
2. Burri Tirupathi, S/o. Pedda Kattaiah, aged about 41 years, Occ: Z.P.T.C. MEMBER, R/o. Ameenabad, Chennaraopet Mandal, Warangal District.
3. Karoju Ramesh, S/o. Govardhan, aged 46 years, Occ: Z.P.T.C. MEMBER, R/o. Edulapally, Kothaguda Mandal, Warangal District.
4. Banoth Harinath Singh, S/o. Lal Singh, aged 36 years, Occ: Z.P.T.C. MEMBER, R/o. Arvapally, Nallabelli Mandal, Warangal District.
5. Kodetela Sanjay Kumar, S/o. Ramulu, aged 30 years, Occ: Z.P.T.C. MEMBER, R/o. Madhavapuram, Warangal District.
6. Kanukuntla Sandhya Rani, W/o. Raghu, aged 29 years, Occ: Z.P.T.C. MEMBER, R/o. Eturunagaram, Warangal District.
7. Vem Purushotham Reddy, S/o. Krishna Reddy, aged 53 years, Occ: Z.P.T.C. MEMBER, R/o. K. Samudram, R/o. Arpanapally, Warangal District.
8. Gorantala Balaramulu, S/o. Parameswaraiah, aged 52 years, Occ: Z.P.T.C. MEMBER, R/o. Tatikonda, Station Ghanpur Mandal, Warangal District.
9. M. Rajaiah, S/o. Odaiah, aged 49 years, Occ: Z.P.T.C. MEMBER, R/o. Mylaram, Mulugu Ghanpur Mandal, Warangal District.

...PETITIONERS

AND

1. The Government of Andhra Pradesh, Rep. by its Chief Secretary, Secretariat, Hyderabad.
2. The Government of Andhra Pradesh, Rep. by its Principal Secretary, Panchayat Raj and Rural Development, Secretariat, Hyderabad.
3. The District Collector, and The District Programme Coordinator, Warangal, Warangal District.

4. The Chief Executive Officer, Zilla Praja Parishad, Warangal, Warangal District.
5. The Mandal Parishad Development Officer, Varadhannapet, Warangal District.
6. The Mandal Parishad Development Officer, K. Samudram, Warangal District.
7. The Mandal Parishad Development Officer, Chennaraopet, Warangal District.
8. The Mandal Parishad Development Officer, Kothaguda, Warangal District.
9. The Mandal Parishad Development Officer, Nallabelli, Warangal District.
10. The Mandal Parishad Development Officer, Mulugu Ghanpur, Warangal District.
11. The Mandal Parishad Development Officer, Eturu Nagaram, Warangal District.
12. The Mandal Parishad Development Officer, Gudur, Warangal District.
13. The Mandal Parishad Development Officer, Station Ghanpur, Warangal District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring G.O.Ms.No. 274 Panchayat Raj and Rural Development (RWS.III) Department dated 8-9-2009 and also G.O.Ms.No. 271 Panchayat Raj and Rural Development (RD-II) Department, dated 8-9-2009 issued by the 1st and 2nd respondents in so far they relates to amending para 5 of G.O.Ms.No. 350 dated 31-8-2006 and in relation to para 6 of G.O.Ms.No. 271 date 8-9-2009 entrusting the works sanctioned under NREGS to the Implementation cum Monitoring Committee constituted under G.O.Ms.NO. 350 dated 31-8-2006 is illegal, arbitrary and violative of provisions of Act No. 42 of 2005

I.A. NO: 1 OF 2009(WPMP. NO: 26817 OF 2009)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the operation of the G.O.Ms.No. 274 Panchayat Raj and Rural Development (RWS.III) Department dated 8-9-2009 issued by the 1st respondent and also para No. 6 in G.O.Ms.No. 271 Panchayat Raj & Rural Development (RD-II) Department, dated 8-9-2009 issued by the 2nd respondent, pending disposal of the above Writ Petition

Counsel for the Petitioners: SRI. A PRABHAKAR RAO

Counsel for the Respondent Nos.1 to 3,10 to 13: GP FOR PANCHAYAT RAJ & RURAL DEV

Counsel for the Respondent Nos.4 to 9: SRI G ELISHA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.20567 of 2009

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. A.Prabhakar Rao, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SD/- P.Ch. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

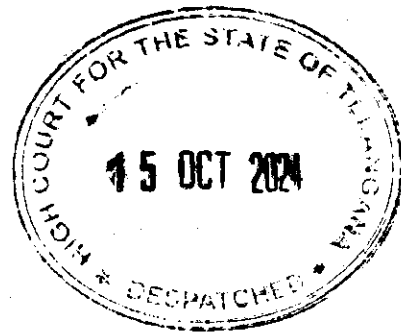
1. One CC to SRI. A PRABHAKAR RAO Advocate [OPUC]
2. Two CCs to GP FOR PANCHAYAT RAJ & RURAL DEV ,High Court for the State of Telangana. [OUT]
3. One CC to SRI. G ELISHA Advocate [OPUC]
4. Two CD Copies

KKS

GJP

HIGH COURT

DATED:21/08/2024



ORDER

WP.No.20567 of 2009

DISMISSING THE WRIT PETITION AS
INFRACTUOUS, WITHOUT COSTS

7 copies
for
27/9/24